

[English]

SHRIMATI JAYANTI PATNAIK (Cuttack): It is generally seen that Government of India's sanction of funds under the different centrally aided plan schemes like appointment of Hindi teachers in the non Hindi speaking States, National Adult Education Programme, National Service Scheme, Non-formal Education Programme, etc., is communicated to the State Governments towards the end of the financial year. This obviously creates serious difficulties in proper implementation of the schemes and full utilisation of the funds sanctioned. Even, pending the actual sanction, no advance intimation is given to the State Governments indicating the size of the Central funds sanctionable under the different schemes in order to enable the State Governments to take preliminary and preparatory steps to initiate the schemes or to make any advance commitment in this regard. It is, therefore, felt necessary that soon after the the passing of the Central Budget, sanction should be communicated to the State Governments.

SHRIMATI GEETA MUKHERJEE (Panskura): It is well-known that the unemployed youth while applying for jobs need postal orders to attach with their applications.

In most of the post offices of West Bengal postal order forms are in short supply. The unemployed youth have to stand in long queues to secure postal orders and often they cannot secure them on the same day. Letters of their agony have appeared in the columns of Ananda Bazar Patrika, the biggest circulated daily.

This problem is not unknown in other States. It should be discussed in the House next week so that this shortage can be overcome.

2. News of dowry deaths are pouring in the newspapers all over the country.

Obviously the Criminal Law (Second Amendment) Act, 1983 is not being implemented as it should be by the police in many places. This problem and measures to combat it should be discussed in the House in the next week.

SHRI H. K. L. BHAGAT: I shall bring it to the notice of the Business Advisory Committee.

STATEMENT RE: ABOLITION OF  
THE ANDHRA PRADESH  
LEGISLATIVE COUNCIL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ): The House is aware that the Legislative Assembly of the State of Andhra Pradesh on the 24th March, 1983 a Resolution in terms of article 169 of the Constitution for the abolition of the Legislative Council of that State. A like Resolution was again passed by the Legislative Assembly of the State on the 30th April, 1985. Government have taken a decision to introduce during the current session of Parliament a Bill providing for the abolition of the Legislative Council of the State.

14.16 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Seventh Report

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): Sir, I beg to move:

"That this House do agree with the Seventh Report of the Business Advisory Committee